

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 473/(MAH)/2017

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: HCL Services Limited
V/s.
Cable Corporation of India Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
6	Adv. Kuntika R. Chauhan i/b. Link Legal India Law Services	Adv. for Operational Creditor	
6.	Adv. Santosh Dalvi	Adv for C.D.	

ORDER

TCP No. 473/I&BP/NCLT/MB/MAH/2017

The Petitioner's Counsel as well as the Corporate Debtor's Counsel are present.

For the Petitioner has not filed statement of accounts reflecting the payments that have already made by this Corporate Debtor to the Petitioner, the Petitioner is hereby directed to file the statement of account maintained by the Petitioner herein within 7 days hereof, list this matter for further hearing on 07.12.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)